NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 28

IA 2703/2024 In C.P. (IB)/474(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **27.06.2024**

NAME OF THE PARTIES: SES ENERGY SERVICES INDIA PRIVATELIMITED

Section 10 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA 2703/2024 -

1. Mr. Vinay Kate, Advocate appeared for the Applicant.
2. Learned Counsel for the RP submits that they are in the process of reconciling the amount claimed by the Applicant and same shall be paid thereof depending upon on the availability of the funds with the Corporate Debtor. Nothing remains in the application after this statement.
3. **IA no. 2703/2024** is **disposed of**.

Sd/- **Sd/-**
PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**

Sapna